## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## RAJYA SABHA STARRED QUESTION NO. 180 TO BE ANSWERED ON THE 2<sup>ND</sup> AUGUST, 2022

# NATIONAL BLOOD POLICY

#### **180 SHRI SANJAY SINGH:**

Will the Minister of Health and Family Welfare be pleased to state:

(a) whether Government plans to review the National Blood Policy, if so, the details thereof;

(b) whether Government plans to bring the processing charges of blood and blood components under the ambit of the National Pharmaceutical Pricing Authority (NPPA), if so, the details thereof, and if not, the reasons therefor;

(c) whether Government plans to undertake a follow-up of the assessment of blood banks done by National AIDS Control Organization (NACO) in 2016, if so, the details thereof;

(d) whether Government plans to revise the standards of blood banks in the country; and

(e) if so, the details thereof, and if not, the reasons therefor?

# ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (DR MANSUKH MANDAVIYA)

(a) to (e) A Statement is laid on the Table of the House.

#### STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 180\* FOR 2<sup>ND</sup> AUGUST, 2022

(a) There is no such plan. The National Blood Policy was adopted by Ministry of Health and Family Welfare, Govt. of India in the year 2002, which aims to develop a nationwide system to ensure easy access to adequate, safe and good quality blood supply. The Policy prohibits the sale and purchase of blood and promotes voluntary non-remunerated regular blood donation.

Further, various guidelines are issued as per requirements, within the ambit of the National Blood Policy.

(b) There is no proposal from Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for bringing the processing charges of blood and blood components under the ambit of National Pharmaceutical Pricing Authority (NPPA).

The processing charges are recommended by the National Blood Transfusion Council (NBTC) and they may vary from State to State and sector to sector, due to difference in market availability of skilled manpower, items and other ancillary requirements.

No processing charges are being taken from patients in Central Government hospitals in Delhi.

Health is a State subject. The implementation and monitoring of processing charges is within the remit of respective State Government.

(c) There is no such proposal. The assessment of blood banks/blood centres is an ongoing process. The detailed assessment is carried out by the State Drug Controller at the time of grant of license to a new blood centre and its renewal every five years, as per the Drugs and Cosmetics Act/ Rules and NBTC Guidelines. Also, the State Blood Transfusion Council or the State Drug Controller may carry out assessment of blood bank/centre at any time as per requirement or in case of complaints.

Under Blood Transfusion Services implemented by Government of India, External Quality Assessment (EQA) has been carried out in the year 2021 for Government of India supported blood centres which involves evaluation of performance against pre-established criteria by means of inter laboratory comparisons

The e-RaktKosh web portal provides the interface for Blood Banks data management and integration. For this, all blood banks have been advised to register on e-RaktKosh web-portal. Further, the facility for registration of voluntary blood donors has been enabled on Aarogya Setu App.

(d) & (e) The National Standards for Blood Centres and Blood Transfusion Services has been revised and 2nd edition of the same has been released in the current year (2022). The copy of the standards is available in public domain on the webportal <u>https://main.mohfw.gov.in/media/news\_rand-highlights</u>.